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THE CENTRAL ADMINISTRATIVE TRIBUNAL, BOMBAY BENCH, BOMBAY

M.P. No. 343/92 R.P.No. 81/92

in O.A. No. 131/91

1-6-1992

Narayan Sakharam Kantode

Applicant

Vs.

Union of India & others ... Respondents
(The Comptroller and Auditor General
New Delhi & others)

Hon. Mr. Justice U.C. Srivastava, V.C. Hon. Mr. M.Y. Priolkar, M.A.

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The review application is directed against our judgement order dated 14.11.91 giving certain directions, we have evaluated our directions given in earlier judgement by the Bombay Bench of the C.A.T. in reference to the case of P.W. Tawade Vs. Union of India decided on 9.6.88 in which the same point was raised for consideration. The scope of review application is limited and any reference can be made only on limited grounds including that there must be error apparent on the face of record. If the respondent have not changed the earlier order

There are no merch in the face of the record. The erected. The review application is accordingly rejected.

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